

ITEM NO.32 & 57 COURT NO.4 SECTION III
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C).....CC NO(S).
3019/2017
(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 24/08/2016
IN WT NO. 113/2016 PASSED BY THE HIGH COURT OF JUDICATURE AT
ALLAHABAD)
MUNICIPAL COMMISSIONER AGRA NAGAR NIGAM PETITIONER(S)
VERSUS
BHARTI AIRTEL LTD AND ANR RESPONDENT(S)
(WITH APPLN. (S) FOR C/DELAY IN FILING SLP AND C/DELAY IN REFILING
SLP AND OFFICE REPORT)
WITH
S.L.P.(C)...CC NO. 3023/2017
(WITH APPLN. (S) FOR C/DELAY IN FILING SLP AND C/DELAY IN REFILING
SLP AND OFFICE REPORT)
S.L.P.(C)...CC NO. 3034/2017
(WITH APPLN. (S) FOR C/DELAY IN FILING SLP AND C/DELAY IN REFILING
SLP AND OFFICE REPORT)
S.L.P.(C)...CC NO. 3060/2017
(WITH APPLN. (S) FOR C/DELAY IN FILING SLP AND C/DELAY IN REFILING
SLP AND OFFICE REPORT)
S.L.P.(C)...CC NO. 3129/2017
(WITH APPLN. (S) FOR C/DELAY IN FILING SLP AND C/DELAY IN REFILING
SLP AND OFFICE REPORT)
S.L.P.(C)...CC NO. 3157/2017
(WITH APPLN. (S) FOR C/DELAY IN FILING SLP AND C/DELAY IN REFILING
SLP AND OFFICE REPORT)
S.L.P.(C)...CC NO. 3185/2017
(WITH APPLN. (S) FOR C/DELAY IN FILING SLP AND C/DELAY IN REFILING
SLP AND OFFICE REPORT)
Date : 10/02/2017 These petitions were called on for hearing today.
Page No. 1 of 2

CORAM :
HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE ASHOK BHUSHAN
For Petitioner(s) Mr. Jitendra Mohan Sharma, Sr. Adv.
Ms. Shweta Jain, Adv.
Mr. Ajit Sharma, Adv.
Ms. Seema Singh, Adv.
For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R
Heard the learned counsel for the petitioners and
perused the relevant material.
Delay condoned.
Exemption from filing O.T. is granted.
Issue notice.
Tag with Special Leave Petition (Civil) No.3498 of
2017.
[VINOD LAKHINA]
COURT MASTER [ASHA SONI]
COURT MASTER
Page No. 2 of 2